

CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

O.A. No. 1606 of 1993

This 11th day of May, 1994

Hon'ble Mr. B.K. Singh, Member (Admn.)

Kunwar Singh,
F-145, Railway Colony,
Kishanganj,
New Delhi.

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Applicant

By Advocate: None present

VERSUS

1. The Union of India, through
The Divisional Railway Manager,
Northern Railway,
Paharganj,
New Delhi.

2. The Divisional Superintending Engineer (E)
Northern Railway,
Paharganj,
New Delhi.

3. The Inspector of Works,
Northern Railway, Paharganj,
New Delhi.

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Respondents

By Advocate: Shri R.L.Dhawan

ORDER (Oral)

(Hon'ble Mr. B.K. Singh, Member (A))

Shri R.L. Dhawan, learned counsel for the respondents, states at the Bar that the applicant has been evicted from the government quarter by the Special Railway Magistrate under Section 190 of Railway Act, 1989, vide his order dated 12.8.93 (annexure R-4 of the reply.) No rejoinder has been filed on behalf of the applicant to rebut the averments made in the counter affidavit. Therefore, this averment of the learned counsel for the respondents is deemed to be correct.

2. This application has become infructuous and accordingly it is dismissed as infructuous with no order as to costs.


(B.K. Singh)
Member (A)